



PRINTED AND PUBLISHED BY THE COMMISSIONER PRINTING
AT LEGISLATIVE ASSEMBLY PRESS, HYDERABAD,
2014.

| | | | | | |
|----------|--|---------|-----------------|---------------|-----------------|
| XXXXVII | Tourism, Art and Culture | Revenue | 45,50,000 | .. | 45,50,000 |
| | | Capital | 30,00,00,000 | .. | 30,00,00,000 |
| XXXXVIII | Civil Supplies Administration | Revenue | 395,55,16,000 | 4,55,000 | 395,59,71,000 |
| XXXXIX | Information Technology and Communications | Revenue | 28,22,00,000 | .. | 28,22,00,000 |
| XL | Public Enterprises | Revenue | 3,00,000 | .. | 3,00,000 |
| | Total | | 11327,88,57,000 | 108,62,30,000 | 11436,50,87,000 |

A. SANTOSH REDDY,
 Secretary to Government,
 Legislative Affairs &
 Justice, Law Department.

| | | | | | |
|--------|---|---------|---------------|--------------|---------------|
| XXIV | Minority Welfare | Revenue | 129,98,06,000 | .. | 129,98,06,000 |
| XXV | Women, Child and Disabled Welfare | Revenue | 113,83,93,000 | .. | 113,83,93,000 |
| | | Capital | 7,87,00,000 | .. | 7,87,00,000 |
| XXVII | Agriculture | Revenue | 507,70,14,000 | .. | 507,70,14,000 |
| XXVIII | Animal Husbandry and Fisheries | Revenue | 8,17,88,000 | .. | 8,17,88,000 |
| | | Capital | 14,14,78,000 | .. | 14,14,78,000 |
| XXIX | Forest, Science, Technology & Environment | Revenue | 4,17,67,000 | .. | 4,17,67,000 |
| XXX | Co-operation | Revenue | 3,53,000 | .. | 3,53,000 |
| XXXI | Panchayat Raj | Revenue | 518,46,30,000 | .. | 518,46,30,000 |
| | | Capital | 14,18,82,000 | .. | 14,18,82,000 |
| XXXII | Rural Development | Revenue | 587,31,46,000 | 4,83,000 | 587,36,29,000 |
| XXXIII | Major & Medium Irrigation | Capital | .. | 26,36,10,000 | 26,36,10,000 |
| XXXIV | Minor Irrigation | Revenue | 988,55,32,000 | .. | 988,55,32,000 |
| XXXV | Energy | Revenue | 56,95,66,000 | 22,23,000 | 57,17,89,000 |
| XXXVI | Industries and Commerce | Capital | 2,22,41,000 | .. | 2,22,41,000 |
| | | Loans | 3,90,00,000 | .. | 3,90,00,000 |

| (1) | (2) | (3) | (4) | (5) |
|-------|---|--------------------|--------------------------------|--------------------------------|
| | | Rs. | Rs. | Rs. |
| XI | Roads, Buildings and Ports | Revenue Capital | 8,34,000 7,20,54,000 | 80,77,98,000 494,08,97,000 |
| | | Loans | .. | 22,17,00,000 |
| XII | School Education | Revenue Capital | 326,20,17,000 41,51,80,000 | 326,20,17,000 41,61,45,000 |
| XIII | Higher Education | Revenue Capital | 63,61,81,000 60,00,60,000 | 63,61,81,000 60,00,00,000 |
| XIV | Technical Education | Revenue Capital | 23,20,82,000 10,94,65,000 | 23,20,82,000 10,94,65,000 |
| XV | Sports and Youth Services | Revenue Loans | 98,98,000 10,40,93,000 | 98,98,000 10,40,93,000 |
| XVI | Medical and Health | Revenue Capital | 189,49,67,000 108,72,00,000 | 189,63,29,000 108,72,00,000 |
| XVII | Municipal Administration and Urban Development | Revenue | 209,13,20,000 | 209,13,20,000 |
| XVIII | Housing | Revenue Loans | 453,74,00,000 430,00,00,000 | 453,74,00,000 430,00,00,000 |
| XIX | Information and Public Relations | Revenue | 127,46,64,000 | 127,46,64,000 |
| XX | Labour and Employment | Revenue Capital | 77,54,74,000 5,58,36,000 | 77,54,74,000 5,58,36,000 |
| XXI | Social Welfare | Revenue | 323,73,25,000 | 323,73,25,000 |
| XXII | Tribal Welfare | Revenue Capital | 206,50,72,000 50,63,31,000 | 206,50,72,000 50,63,31,000 |
| XXIII | Backward Classes Welfare | Revenue | 1077,40,75,000 | 1077,40,75,000 |

THE SCHEDULE
(See sections 2 and 3)

| Demand Number | Services and Purposes | SUMS NOT EXCEEDING | | | Total |
|---------------|--|------------------------------------|---|-----|----------------|
| | | Voiced by the Legislative Assembly | Charged on the Consolidated Fund of the State | | |
| (1) | (2) | (3) | (4) | (5) | |
| | | Rs. | Rs. | Rs. | Rs. |
| II | Governor and Council of Ministers | 25,00,000 | .. | .. | 25,00,000 |
| III | Administration of Justice | 1,35,70,000 | 14,60,000 | .. | 1,50,30,000 |
| IV | General Administration & Elections | 195,51,30,000 | 10,000 | .. | 195,51,40,000 |
| V | Revenue, Registration and Relief | 1,06,62,000 | .. | .. | 1,06,62,000 |
| | Revenue, Registration and Relief | 2677,13,02,000 | 73,66,54,000 | .. | 2750,79,56,000 |
| VI | Excise Administration | 17,67,30,000 | .. | .. | 17,67,30,000 |
| VII | Commercial Taxes Administration | 9,000 | .. | .. | 1,89,000 |
| | Commercial Taxes Administration | 13,16,73,000 | 16,27,000 | .. | 13,33,00,000 |
| VIII | Transport Administration | 6,00,000 | .. | .. | 6,00,000 |
| | Transport Administration | 18,00,00,000 | .. | .. | 18,00,00,000 |
| IX | Fiscal Administration, Planning Surveys & Statistics | 105,73,77,000 | .. | .. | 105,73,77,000 |
| | Fiscal Administration, Planning Surveys & Statistics | 395,57,65,000 | .. | .. | 395,57,65,000 |
| X | Home Administration | 60,64,13,000 | 43,13,000 | .. | 61,07,26,000 |
| | Home Administration | 43,31,77,000 | .. | .. | 43,31,77,000 |

Short title.

1. This Act may be called the Andhra Pradesh Appropriation (No.2) Act, 2014.

Authorisation of supplementary appropriation of moneys from and out of the Consolidated Fund of the State of Andhra Pradesh for the financial year which commenced on the 1st April, 2013

2. The State Government may appropriate from and out of the Consolidated Fund of the State of Andhra Pradesh, for the financial year which commenced on the 1st April, 2013, a further sum not exceeding eleven thousand four hundred and thirty six crores, fifty lakhs and eighty seven thousand rupees, being moneys required to meet, —

(a) the supplementary grants made by the Andhra Pradesh Legislative Assembly for that year, as set-forth in column (3) of the Schedule; and

(b) the supplementary expenditure charged on the Consolidated Fund of the State of Andhra Pradesh for that year, as set forth in column (4) of the Schedule.

Appropriation.

3. The sums authorized to be appropriated from and out of the Consolidated Fund of the State by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 2] HYDERABAD, MONDAY, FEBRUARY 17, 2014

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 15th February, 2014 and the said assent is hereby first published on the 17th February, 2014 in the Andhra Pradesh Gazette for general information.

ACT No. 2 OF 2014

AN ACT TO AUTHORISE APPROPRIATION OF CERTAIN FURTHER MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF ANDHRA PRADESH FOR THE SERVICES OF THE FINANCIAL YEAR WHICH COMMENCED ON THE 1st APRIL, 2013.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-fifth Year of the Republic of India as follows:-

[1]